

FOREIGNERS (PROOF OF IDENTITY)ORDER, 1983

CONTENTS

1. 1
2. 2

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S.O.812 (E), dated 15th November, 19831.-In exercise of the powers conferred by Sec. 3 of the Foreigners Act, 1946 (31 of 1946) the Central Government hereby makes the following order, namely :-

1. 1 :-

(1)This order may be called the Foreigners (Proof of Identity) Order, 1983.

(2) It shall come into force on the 20th November, 1983 and shall remain in force till the 5th December, 1983.

2. 2 :-

Every foreigner who is required to be in possession of a passport or any other kind of travel document for purpose of entry into India shall carry with him at all times, while he is in the Union Territory of Delhi, his passport or such other travel document as is required to be in his possession or other proof of his identity as also the certificate of registration and residential permit, if any, issued to him under the Registration of Foreigners Rules, 1939, and the Foreigners Order, 1948, and shall be liable to produce the same on demand to any police officer of or above the rank of a constable or to any other officer concerned with internal security or work in respect of foreigners.